

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...
O.A. No. 681 of 1994

Smt. Mamta Tripathi Applicant.

versus

Union of India
and others Respondents.

...
Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. T.L. Verma, J.M.

(By Hon. Mr. S. Das Gupta, Member(A))

Heard Sri Kamlesh Kumar, learned counsel for
the applicant on admission.

The applicant has also filed M.P. No. 1381
of 1994 praying for amendment of the application
in the context of the fact that the applicant has
since been promoted after filing of the application.
The relief clauses in the original application,
therefore, undergo complete change and ~~so~~ a fresh
cause of action has arisen because of the fact
that the applicant's promotion has ~~allegedly~~ been
given but she has allegedly been assigned the
lower seniority position.

2. In view of this, we are of the view that
the application before us has become infructuous
and a fresh application has to be filed by the
applicant in case he has any grievance for
seniority and other related reliefs.

3. In view of the above, O.A. No. 681 of
1994 is dismissed as infructuous and M.P. No. 1381
of 1994 is also disposed of accordingly. The
applicant, may however, submit a representation
to the concerned authorities regarding her grievance
relating to seniority and other related matters.

W.L.

- 2 -

and on receipt of such representation, the respondents are directed to dispose of the same within a period of 3 months from the date of receipt of such representation.

V. K. Sharma

Member (J)

W. R.

Member (A)

Dated: 30.6.1994

(n.u.)